

[Shri Prabhudas Patel]

- (ii) Annual Report of the Jammu and Kashmir State Agro-Industries Development Corporation Limited, Srinagar, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Jammu and Kashmir State Agro-Industries Development Corporation Limited, Srinagar, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iv) A statement (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (ii) and (iii) above. [Placed in Library. See No. LT-10862/76].
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—
- (i) The Sikkim Wild Life (Stock Declaration) Rules, 1976, published in Notification No. G.S.R. 312(E) in Gazette of India dated the 1st May, 1976.
- (ii) The Sikkim Wild Life (Transactions and Taxidermy) Rules, 1976, published in Notification No. G.S.R. 313(E) in Gazette of India dated the 1st May, 1976. [Placed in Library. See No. LT-10863/76].

CERTIFIED ACCOUNTS OF I.I.T., BOMBAY
FOR 1974-75

SHRI D. P. YADAV: I beg to lay on the Table a copy of the Certified Accounts of the Indian Institute of

Technology, Bombay, for the year 1974-75 along with the Audited Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961 [Placed in Library. See No. LT-10864/76].

11.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Marriage Laws (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 12th May, 1976."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Tariff Commission (Repeal) Bill, 1976 which has been passed by the Rajya Sabha at its sitting held on the 12th May, 1976."
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Merchant Shipping (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 12th May, 1976."
- (iv) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed